

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00880/2016**  
**Chandigarh, this the 16<sup>th</sup> day of February, 2018**

...  
**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

Nirmal Kaur, aged 55 years, mother of T. No. 1794 T/Mate Late Sh. Raj Singh resident of House No. 167, Sunder Nagar, Tehsil and District Pathankot.

**....Applicant**

**(Present:** Mr. Vishal Aggarwal, Advocate)

**VERSUS**

1. Union of India through Secretary, Ministry of Defence, New Delhi, South Block.
2. The Commandant, 33 Amn Depot Dappar, Dappar – 900241. C/o 56 APO.
3. The PCDA, Accounts (Pension) Draupti Ghat Allahabad, 211014.

**....Respondents**

**Present:** Mr. Sanjay Goyal, Advocate)

**ORDER (Oral)**  
**JUSTICE M.S. SULLAR, MEMBER (J)**

1. At the very outset, learned counsel has stated at the Bar that the respondents have already sent the requisite documents, for grant of amount of CPF to the applicant, to the Competent Authority, which will be decided within a period of one month positively.
2. In this view of the matter, the Original Application (O.A.) has become infructuous and is hereby disposed of as such, as prayed for.
3. Needless to mention, in case the respondents fail to release the indicated amount, within the stipulated period, then the applicant would be at liberty to file a fresh O.A. to claim due amount along with interest.

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**  
**Dated: 16.02.2018**

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